

SUPREME COURT OF INDIA

Jignesh @ Bansi Lal Navin Chandra

Vs.

State of Gujarat

CrI.A.No.1921 of 2011

Dalveer Bhandari, Dipak Misra

14.10.2011

ORDER

SLP(CrI.) No.1501/2011

1. Leave granted.
2. We have heard the learned counsel for the parties.
3. The appellant has already undergone actual sentence of about 2 years and 2 months. In the facts and circumstances of this case, we deem it appropriate to direct that the appellant be released on bail on the following conditions:
 - “(i) The appellant shall furnish personal bond of Rs. One lakh with two sureties each in the like amount, to the satisfaction of the Trial Court.
 - (ii) He shall surrender his passport before the Trial Court immediately.
 - (iii) He shall not influence the trial of the case, directly or indirectly and shall fully cooperate with the trial.”
4. With the aforementioned observation and directions, this appeal is disposed of.